

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Special Bench)

Item No.-505
IB-1492/ND/2019
(1) IA/4369/2020
(2) IA/4544/2020

IN THE MATTER OF:

Sudha Rani Tayal

....Applicant

V/s.

M/s. Vintron Communication Pvt. Ltd.

....Respondent

SECTION

U/s 7 IBC

Order delivered on 19.07.2021

CORAM:

SHRI P.S.N PRASAD,
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

For the Respondent :

ORDER

IA/4369/2020:-

It is a preliminary Report filed under Regulation 13 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016. The same is taken on record.

With this, the IA i.e. **IA/4369/2020 stands closed.**

IA/4544/2020:-

This is an application filed under Section 54(1) of the Insolvency and Bankruptcy Code, 2016 read with Regulation 14 of the Insolvency and

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Bankruptcy Board of India (Liquidation Process) Regulations, 2016 for early dissolution of the Corporate Debtor.

Let the notice be served upon the respondents for their appearance as well as for filing the reply, if any, in this matter. Post the matter after one month.

List on **31.08.2021**.

-Sd/-

(K.K. VOHRA)
MEMBER (T)

-Sd/-

(P.S.N PRASAD)
MEMBER (J)

Chirag